

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : BILASPUR

Original Application No.203/00805/2015

Bilaspur, this Wednesday, the 20th day of November, 2019

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MR. B V SUDHAKAR, ADMINISTRATIVE MEMBER**

Vijay Naik, S/o Late D.D. Naik, presently unemployed, aged about 25 years, r/o House No.206, Ward No.10, Edwin Street Infront of St. Mary's Higher Secondary School, Cox Colony, Industrial Estate, Jharsuguda Orissa 768203 **-Applicant**

(By Advocate – Shri A.V. Shridhar)

V e r s u s

1. Union of India through General Manager, South East Central Railway, Bilaspur, Chhattisgarh 495004.
2. Divisional Personnel Officer, South East Central Railway, Bilaspur Chhattisgarh 495004.
3. Group General Manager, Indian Railway Catering and Tourism Corporation Limited, Eastern Zone, 3 Kolighat Street Kolkata, West Bengal 700001

-Respondents

(By Advocate – Shri Vivek Verma)

ORDER(ORAL)

By Ramesh Singh Thakur, JM.

The applicant, through this Original Application, is seeking compassionate appointment with the respondent department.

2. The applicant submits that his application for appointment on compassionate ground was rejected on

20.03.2012 by the respondent department stating that the father of the applicant was not a Railway employee at the time of death and, therefore, no compassionate ground appointment can be considered. Thereafter, mother of the applicant made a representation dated 27.11.2012 (Annexure A-2) to the respondent No.3 with the request to intervene in the matter for providing employment assistance to the applicant on compassionate ground. However, the same has not been decided so far.

3. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide representation dated 27.11.2012 (Annexure A-2) in a time-bound manner.

4. Learned counsel for the respondents has no objection to it.

5. Accordingly, without going into the merits of the case, this Original Application is disposed of at this stage, with a direction to the competent authority of the respondents to consider and decide representation (Annexure A-3) and pass a reasoned and speaking order, within a period of 90 days from the date of receipt of copy of this order. No costs.

(B V Sudhakar)
Administrative Member
am/-

(Ramesh Singh Thakur)
Judicial Member